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Title: Regarding Protest by members of Youth Congress in front of official residence of the Speaker on 5th August, 2015.

**डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) :** माननीय अध्यक्ष जी, सुआमा जी के भावनात्मक बयान और जो उन्होंने कहा है, उसके बाद मैं सदन का थोड़ा ध्यान चाहता हूँ और दुःख व्यक्त करना चाहता हूँ। कल यूथ कांग्रेस ने जिस प्रकार से इस सदन की जो अध्यक्ष हैं, स्पीकर हैं, कांस्टीट्यूशनल हैंड हैं, उस कांस्टीट्यूशनल हैंड के खिलाफ प्रदर्शन करना, उनके बारे में इस प्रकार के वाक्य उच्चार करना और यूथ कांग्रेस के कार्यकर्ता सिर्फ यहाँ तक ही नहीं रुके, उनके अध्यक्ष कहते हैं कि हम सदन के पास, पार्लियामेंट में आकर, पार्लियामेंट के गेट पर स्पीकर का पुतला जलाएंगे... (व्यवधान) यह बहुत ही खेद की बात है... (व्यवधान) माननीय अध्यक्ष जी, मैं कुछ वाक्य पढ़कर सुनाना चाहूँगा और सदन से अनुरोध करूँगा कि इसके संबंध में खेद प्रस्ताव व्यक्त करें... (व्यवधान) The Youth Congress spokesperson, ... justified and said, "If the Speaker is not just, there is nothing wrong in protesting against her."

**माननीय अध्यक्ष :** उनके किसी के नाम नहीं जाएंगे।

â€ (व्यवधान)

**माननीय अध्यक्ष :** किसी के नाम रिकार्ड में नहीं जाएंगे।

â€ (व्यवधान)

**डॉ. किरीट सोमैया:** स्पीकर महोदया, मैं एक ही प्रार्थना करूँगा। मैंने प्रिविलेज मोशन भी सबमिट किया है। आप मेरा प्रिविलेज मोशन एडमिट करें, क्योंकि यह विआय आपका व्यक्तिगत नहीं है। यह लोकतंत्र का विआय है। मेरी आपसे प्रार्थना है कि आप प्रिविलेज कमेटी को यह विआय भेजिए।

**श्री अर्जुन राम मेघवाल (बीकानेर):** महोदया, मैं इसमें एक चीज जोड़ना चाहता हूँ कि ऐसा पहले कभी नहीं हुआ है कि स्पीकर के निर्णय को इस तरह से वैलेंज किया जाए। यह लोकतंत्र की हत्या है इसलिए मेरा मानना है कि इस प्रस्ताव को स्वीकार किया जाए और प्रिविलेज कमेटी को भेजा जाए।

**माननीय अध्यक्ष :** सर्वश्री भैंसें प्रसाद मिश्र, निशिकांत दुबे, पी.पी. चौधरी, सुधीर गुप्ता और रत्नलाल कटरिया को डॉ. किरीट सोमैया द्वारा उठाए गए विआय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): I only appeal to the hon. Speaker not to take this incident as personal one because the demonstration is against the Speaker. It is against the Institution. I appeal to the entire House and also to the people at large that we have to protect the Institution, the Parliament. The Speaker, the Chairman, the President of India, the Prime Minister are the institutions. Here, in the Parliament, we have seen for eleven days how much patience the Speaker has shown, how much persuasion she has made; how many times she met the Members. She also called for a meeting and requested them. In spite of that, what they did. I am not going into that because as they are not here I do not want to make any comments on them.

As Parliamentary Affairs Minister it pains me if somebody goes to the Speaker's home and holds a demonstration and threatens that they will burn the effigy of the Speaker and then charge the Speaker with partisanship. Then, how do you expect the institutions to run effectively? It is nothing but blackmailing, it is nothing but threatening. The issue is not which party has done that. Today you are in the Chair. This is a very serious issue and very important issue. It is an assault on the parliamentary democracy, it is an assault on the system. So, it has to be taken seriously and appropriate action has to be taken as per the rules of the House. I also have a number of instances where even constitutional experts like Shri K.K. Venugopal and also former Additional Solicitor General, Shri Altaf Ahmad had argued in the court over this issue.

I do not think that anybody in the country can have some kind of dispute over this matter. Since morning, after I read about it in the newspapers, I am pained very much. I talked to some people, not only of this side but also of the other side. Everybody is aghast as to how could this happen. It has never happened in the history of Independent India. You may disagree with the Speaker. There were instances when people disagreed with the Speaker. But attributing motives to the Speaker, partisanship and going to the Speaker's home physically is something which is unheard of. What is the purpose of going to the house of the Speaker? Then they are holding demonstrations and are threatening that they will burn the Speaker's effigy and will shave their heads, etc. I do not think this is a proper way of holding a protest in the parliamentary democracy. There are other ways of protesting. What they have been doing from day one is known to everybody.

So, I only appeal to the Chair not to take it as a personal reference. It is a very serious matter and it should be referred to Privileges Committee. Let the Privileges Committee go through it and then on the basis of the merit of the case let the Privileges Committee take appropriate action. That is the only request I have as Parliamentary Affairs Minister.

HON. SPEAKER: Thank you very much. Your notices for privilege motion are under my consideration. I will consider them.

HON. SPEAKER: The House will now take up 'Zero Hour'.